## Statement-II

(a) The detail of funds granted/allocated by CSWB & ICCW and Ministry of Women and Child Development to the State of Andhra Pradesh during last three years is as under:—

(₹ in lakhs)

Year	Information	Information	MWCD
	provided by	provided by	
	CSWB	ICCW	
2015-16	922.92	90.07	-
2016-17 (upto 31.12.2016) *	619.10	Œ	-
2016-17 (4th quarter)	=	i.e.	207.29
2017-18 (1st quarter)	-	:=	221.24

(b) The detail of funds released by CSWB and ICCW and Ministry of Women and Child Development to the State of Andhra Pradesh during last three years is as under:-

(₹ in lakhs)

Year	Information	Information provided	MWCD
	provided by CSWB	by ICCW	
2015-16	986.22	90.07	-
2016-17 (upto 31.12.2016) *	399.10	8.77)	=
2016-17 (4th quarter)	-	· <del>-</del>	207.29
2017-18 (1st quarter)	-	s <del>e</del> .	221.24

<sup>\*</sup> The National Creche Scheme has now been transferred to State Governments/UT Administrations w.e.f. 01.01.2017.

## Increase in Anganwadi Centres

†591. SHRI RAM NATH THAKUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the number of Anganwadi Centres has been increased;
- (b) if so, the details thereof;
- (c) the number of Anganwadi Centres increased in Bihar; and
- (d) the details of arrangement made to keep a watch on nutritious meal for children at Anganwadi Centres?

<sup>†</sup> Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The Scheme of Anganwadi Services was launched in 1975 with 33 Projects and 4891 AnganwadiCentres (AWCs) and was gradually expanded to 5652 Projects and 6 lakh sanctioned AWCs in the country, by the end of IX Plan. The coverage of Anganwadi Services Scheme, till IX Plan, was thus not universal as it covered only about 42% of the 14 lakh habitations.

The Anganwadi Services of Umbrella Integrated Child Development Service Scheme has been expanded in three phases during the years 2005-06 to 2008-09 to cover all habitations, including SC/ST and Minority, across the country. A total of 14 lakh AWCs have been approved in the country out of which 13.70 functional as on 31.12.2018.

- (b) State/UT-wise details containing number of Anganwadi Centres across the country (including Bihar) is given in the Statement (See below).
- (c) A total number of 1,15,009 Anganwadi Centres have been sanctioned to the State of Bihar under the Anganwadi Services Scheme. The details of the operational Anganwadi Centres over the years in the State of Bihar are tabulated as below:—

Sl.No.	Year	Sanctioned AWCs	Operational AWCs
1.	March, 2016	115009	91677
2.	March, 2017	115009	91677
3.	March, 2018	115009	91677
4.	December, 2018	115009	97231

(d) Supplementary Nutrition, one of the six services under the Anganwadi Services, is now a legal entitlement under the National Food Security Act, 2013. Sections-4, 5 and 6 of the said Act pertain to entitlements regarding nutritional support to pregnant and lactating mothers and children under the Anganwadi Services. Nutritional standards for children in the age group of 6 months to 3 years, age group of 3 to 6 years and pregnant women and lactating mothers as per Schedule-II of the said Act are as follows:—

Sl.	Category	Type of meal	Calories	Protein (g)
No.			(Kcal)	
1	2	3	4	5
1.	Children (6 months to 3 years)	Take Home Ration	500	12-15
2.	Children (3 to 6 years)	Morning Snacks and Hot Cooked Meal	500	12-15

1	2	3	4	5
3.	Children (6 months to 6 years) who are malnourished	Take Home Ration	800	20-25
4.	Pregnant women and Lactating mothers	Take Home Ration	600	18-20

[7 February, 2019]

Provision of supplementary nutrition under the Anganwadi Services is primarily made to bridge the gap between the Recommended Dietary Allowance (RDA) and the Average Daily Intake (ADI) of children and pregnant women and lactating mothers. State Governments/UT Administrations have been directed to provide 300 days of supplementary food to the beneficiaries in a year. The Supplementary Nutrition programme is implemented by the States/UTs and it is served to the beneficiaries through the Anganwadi Centres.

Statement State/UT-wise details of Anganwadi Centres across the country

S1.	State/UT	No of AWCs and ICDS Projects (as on December, 2018)			
No.		No. of ICDS Projects		No. of Anganwadi Centres	
		Sanctioned	Sanctioned Operational		Operational
1	2	3	4	5	6
1.	Andhra Pradesh	257	257	55607	55607
2.	Telangana	149	149	35700	35634
3.	Arunachal Pradesh	98	98	6225	6225
4.	Assam	231	231	62153	62153
5.	Bihar	544	544	115009	97231
6.	Chhattisgarh	220	220	52474	51212
7.	Goa	11	11	1262	1262
8.	Gujarat	336	336	53029	53029
9.	Haryana	148	148	25962	25962
10.	Himachal Pradesh	78	78	18925	18925
11.	Jammu and Kashmir	141	141	31938	29599
12.	Jharkhand	224	224	38432	38432
13.	Karnataka	204	204	65911	65911
14.	Kerala	258	258	33318	33244

354	Written Answers to	[RAJYA SABHA]		Unsi	Unstarred Questions	
1	2	3	4	5	6	
15.	Madhya Pradesh	453	453	97135	97135	
16.	Maharashtra	553	553	110486	110219	
17.	Manipur	43	43	11510	11510	
18.	Meghalaya	41	41	5896	5896	
19.	Mizoram	27	27	2244	2244	
20.	Nagaland	60	60	3980	3980	
21.	Odisha	338	338	74154	72587	
22.	Punjab	155	155	27314	27279	
23.	Rajasthan	304	304	62010	61974	
24.	Sikkim	13	13	1308	1308	
25.	Tamil Nadu	434	434	54439	54439	
26.	Tripura	56	56	10145	9911	
27.	Uttar Pradesh	897	897	190145	187997	
28.	Uttarakhand	105	105	20067	20067	
29.	West Bengal	576	576	119481	116047	
30.	Andaman and Nicobar Islands	5	5	720	720	
31.	Chandigarh**	3	3	450	450	
32.	Delhi*	95	95	10897	10897	
33.	Dadra and Nagar Haveli	2	2	302	302	
34.	Daman and Diu	2	2	107	107	
35.	Lakshadweep	9	9	107	107	
36.	Puducherry	5	5	855	855	
	All India	7075	7075	1399697 [1400000	1370457	
				earlier saned by GOI]		
				->1		

Based on State/UTs level consolidated report.

\* 253 AWCs surrendered by NCT of Delhi accepted in MWCD vide order no.33/2015-CD-I Dated 16 November, 2018.

<sup>50</sup> AWCs surrendered by Chandigarh Administration accepted in MWCD *vide* order no.11-33/2015-CD dated 21 Dec., 2018